

5. The summary is not specific as to which of the two took the note book and money from the boy. Thus bad in law.

6. The petitioner was supplied with a copy of the charge dated 1-1-1969 charging the petitioner with grave misconduct in the discharge of his duties as a public servant by depriving Sat Prakash of note book containing Rs. 825/- and alleged to have committed an act punishable under Section 7 of the Police Act.

7. The charge is also bad in law as it does not specify the person who took note book containing the alleged amount of Rs. 825/-. The charge is vague and is quashable. The matter is all a suspicion in absence of specific allegation of what part was played and by who in the criminal venture.

8. The inquiry was held by the Enquiry Officer and the statement of *inter alia* of Sat Prakash was recorded in full of contradictions and of different versions. He has not corroborated the report Ex-P-A lodged by him but has miserably tormented and negatived it. The entire statement is not the worth the paper on which it is written. It is a trash.

9. The order of dismissal was passed by the Superintendent of Police, North District (dated 17-3-1969).

10. The petitioner filed appeal against the order of dismissal to the D.I.G. under P.P.R. 16.30 on 15-4-1969 as per receipt issued by the office of the D.I.G.

11. The appeal was dismissed and the petitioner filed a revision petition to the Inspector General of Police Delhi which has met the same fate.

12. That the petitioner served the Department for a period of about 19 years and scored many good entries, cash rewards and meritorious certificate but all have been ignored.

13. The petitioner has two children who are school going and one ailing wife who is a chronic patient.

14. The petitioner is a poor person having no land even as his home and has no support to fall back upon.

The petitioner prays that the statement of Sat Prakash may only be perused and judged whether it is worth anything and justice be done to him.

Yours faithfully,

BACHAN SINGH,
S/o. Nain Singh,
C/o. Bamthi, Patti Idwal,
P.O. Kikrakpauri,
District Garhwal, U.P.

STOPPAGE OF D.T.U. BUSES AT CENTRAL SECRETARIAT

1637. SHRI RUDRA NARAIN JHA :
SHRI P. S. PATIL :
SHRI DEVDATT KUMAR
KIKABHAI PATEL :
SHRI GOLAP BARBORA
SHRIMATI VIDYAWATI
CHATURVEDI :

Will the Minister of PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that a letter jointly signed by nearly 150 residents including Members of Parliament and other V.I.Ps. who are residing at North Avenue and President's Estate New Delhi and nearby areas as well, has been written on 16th November, 1969 and addressed to the Chairman, Delhi Transport Undertaking and copies to all concerned in connection with complaint-cum-suggestion for the stoppage of some buses at Central Secretariat bus stop;

(b) if so, the details thereof and the action taken or proposed to be taken in the matter to redress the grievances;

(c) whether it is also a fact that the drivers are instructed not to ply buses of route Nos. 9, 9A, 27, 45 and 30 through Central Secretariat after 7.30 P.M.; and

(d) if so, the reasons therefor, and if not, the steps to be taken against bus drivers and conductors for not passing buses through Central Secretariat ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH) : (a) The General Manager, Delhi Transport Undertaking, has reported that no such letter has been received by the Undertaking.

(b) Does not arise.

(c) and (d) The bus services, which used to run through Central Secretariat (North Block) before 8 A.M. and after 7.30 P.M. were not being fully utilised by the commuters, because the office hours for the bulk of the Central Government employees were spread over from 9.00 A.M. to 5.30 P.M. Consequently, the D.T.U. considered it necessary to save uneconomic kilometrage, by diverting the services via the Red Cross Road before 8.00 A.M. and after 7.30 P.M. However, on representations, with effect from 21-8-1970, the services on routes No. 6, 27, 27A, 45A and 45B have been restored through the Central Secretariat before 8.00 A.M. and after 7.30 P.M.

URBAN PROPERTY GRAB MOVEMENT

1638. SHRIMATI VIDYAWATI CHATURVEDI :

SHRI RUDRA NARAIN JHA :

Will the PRIME MINISTER be pleased to state :

(a) whether the attention of Government has been drawn to the reported news item that "The West Bengal Forward Block will launch an urban property grab movement" in the state under which selected urban properties owned by the Tatas, the Birlas and other Big Business houses and Maharajas as well as vacant houses in the city and towns would be occupied by Forward Block members and supporters to focus the demand for imposition of a ceiling on urban property;

(b) if so, the details thereof; and the reaction of Government thereto;

(c) whether Government propose to bring forward legislation for imposing a ceiling on urban property; and

(d) if so, the details thereof; and if not the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) and (b) Yes, Sir. The State Government will no doubt take necessary action according to the law and deal firmly with any defiance of law.

(d) and (d) Government are awaiting the reactions of the State Governments to whom a reference has been made in this regard.

PERSONS ARRESTED AND TRIED IN CONNECTION WITH "LAND GRAB MOVEMENT"

1639. SHRIMATI VIDYAWATI CHATURVEDI : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that Police have instituted cases against some persons who have been arrested in connection with the "Land Grab Movement" started by leftist parties in the country;

(b) if so, the reasons for arrests and the number of persons arrested;

(c) the total acreage of land grabbed as a result of the movement;

(d) whether it is also a fact that the Government of India propose to allot and regularise such grabbed land to the actual cultivators; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) and (b) According to information received so far, the number of arrests made is :

Punjab	.. 1873
Madhya Pradesh	.. 2254
Haryana	.. 99
Himachal Pradesh	.. 40
Podicherry	.. 189

Information in respect of the remaining States and Union Territories is being collected. Arrests have been made under the relevant provisions of the Cr. P.C. and I.P.C.